

COURT-I
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 458 of 2014 in DFR 2733 of 2014

Dated : 5th January, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

M/s. Dharamshala Hydro Power Ltd. ...Appellant(s)
Versus
Himachal Pradesh Electricity Regulatory
Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. Nimish Gupta
Counsel for the Respondent(s): Mr. Anand K. Ganesan for R-2
Mr. Shanti Swaroop for R-3
Mr. Rinku Swaroop

ORDER
(Appl. for condonation of delay)

This is an Application to condone the delay of 8 days in filing the Appeal as against the main order dated 11.09.2014.

We have heard learned counsel for the Applicant/Appellant as well as contesting Respondent no. 2 and 3. For the reasons stated in the Application for condonation of delay, the delay is condoned. Accordingly, IA No. 458 of 2014 for condonation of delay is disposed of. Registry is directed to number the Appeal and post for Admission on **05.02.2015**.

(Rakesh Nath)
Technical Member
mk/jp

(Justice Ranjana P. Desai)
Chairperson